Protection Scheme, 2018" in consultation with the national Legal Service Authority, Bureau of Police Research & Development and the State Government. The Hon'ble Supreme Court of India in its Judgment dated 05.12.2018 in Writ Petition (Criminal) No. 156 of 2016 has endorsed the Scheme. The Hon'ble Supreme Court has also directed that the Union of India as well as States and Union Territories shall enforce the Witness Protection Scheme, 2018 in letter and spirit and that it shall be the 'law' under Article 141/142 of the Constitution, till the enactment of suitable Parliamentary and/or State Legislations on the subject. The Ministry of Home Affairs has also requested the State Governments/UT Administrations vide its letter dated 14.01.2019 to implement the Witness Protection Scheme as per the direction of the Hon'ble Supreme Court.

Assistance to States for prisons

1145. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state the category-wise and State/UT-wise details of financial assistance provided to States and UTs towards setting up, maintaining and modernising prisons or any other scheme relating to prisons and/or towards the welfare of prisoners, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): The Ministry of Home Affairs (MHA) has provided support to States and UTs for implementing the Eprisons programme which aims at digitizing prison records and automation of prison administration services. State/UT-wise details of financial assistance provided for implementation of Eprisons programme are given in the Statement.

Statement

State/UT-wise details of financial assistance provided for implementation of E-prison programme

Sl. No. States/UTs		Amount released in FY 2017-18 (in Crore)	Amount released in FY 2018-19 (in Crore) (as on 9.2.2019)
1	2	3	4
1.	Andhra Pradesh	2.00	0.59
2.	Arunachal Pradesh	0.25	0.32
3.	Assam	1.20	0.45
4.	Bihar	1.80	0.61

1	2	3	4
5.	Chhattisgarh	1.20	0.45
6.	Goa	0	0.22
7.	Gujarat	0	0
8.	Haryana	0.80	0.61
9.	Himachal Pradesh	0.50	0.39
10.	Jammu and Kashmir	0.80	0.47
11.	Jharkhand	O	o
12.	Karnataka	2.00	0.47
13.	Kerala	1.30	0.47
14.	Madhya Pradesh	2.30	0.69
15.	Maharashtra	2.00	0.76
16.	Manipur	0.30	0.21
17.	Meghalaya	0.42	0.32
18.	Mizoram	0.50	0.32
19.	Nagaland	0.70	0.47
20.	Odisha	1.60	0.45
21.	Punjab	1.25	0.45
22.	Rajasthan	2.30	0.61
23.	Sikkim	0	0.37
24.	Tamil Nadu	2.20	0.69
25.	Telangana	1.70	0.53
26.	Tripura	0.75	0.39
27.	Uttarakhand	1.10	0.47
28.	Uttar Pradesh	1.02	0.79
29.	West Bengal	1.50	0.61
3 0.	Andaman and Nicobar Islands	0	0
31.	Chandigarh	0	0.22

[13 February, 2019] Unstarred Questions 207

Written Answers to

3	
in the	4
0	0
0	0
1.00	0.44
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0	0
32.49	13.84
	0 1.00 0 0

Note: No funds were allocated to the States and UTs which did not submit any proposal for allocation of funds for implementation of Eprisons project.

Suicides by police personnel

1146. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that, on an average, 10 police personnel are killing themselves every year due to various reasons in service;
- (b) whether it is also a fact that depression is one of the major causes for committing suicides by police personnel;
- (c) whether Government is also aware that such incidents are also going up in Delhi Police in the last few years; and
- (d) if so, how Government is planning to tackle this sensitive issue of committing suicide?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS-RAJ GANGARAM AHIR): (a) 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of List-II of the Seventh Schedule of the Constitution of India. However, as per the data maintained by National Crime Record Bureau (NCRB) through "Crime in India", a total of 165, 167 and 157 suicides were committed by Police Personnel (Civil Police, Armed Police and other Police) in the country during 2014, 2015 and 2016 respectively (latest data pertains to the year 2016).

(b) As per Central Armed Police Forces (CAPFs) and Delhi Police, some of the reasons for committing suicides by police personnel have been found to be personal problems, illness and other family circumstances etc.